

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 1839/2021

(Arising out of impugned final judgment and order dated 25-11-2020 in WT No. 400/2020 passed by the High Court Of Judicature At Allahabad)

M/S SAMTEL AVIONICS LTD.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.13162/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 19-02-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Ms. Kavita Jha, AOR
Mr. Shammi Kapoor, Adv.
Ms. Swati Agarwal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The principal argument of the petitioner is that the formula of adjustment implied by the Department is incorrect.

Issue notice, returnable in two weeks.

Dasti, in addition, is permitted.

As prayed, liberty is also granted to the petitioner to serve notice on the Central Agency.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

